

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu

NOTIFICATION

Jammu, the 28th April, 2020

S.O 142 Whereas, on 06-3-2018 Police Station Anantnag received an information that some Over Ground workers (OGWs) affiliated with different militant organizations were active in the jurisdiction of Police Station Anantnag; and

2. Whereas, on the directions of number of the banned terrorists organizations across the border these OGW were motivating the youth of the area to join terrorist ranks. Also these OGWs were providing shelter to the terrorists and were collecting money from people of the area to fund the terrorist ranks in the name of "Jihad";

3. Whereas, a Case FIR No. 36/2018 U/S 13, 18-B, 20 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Anantnag and investigation was taken up; and

4. Whereas, during the course of investigation two suspects namely Tariq Ahmad Wagay S/O Ab. Samad R/O Rahu Anantnag and Asif Ahmad Lone S/O Mohammad Ashraf Lone R/O Pazalpora Bijbehara were called to the Police Station and they disclosed that they were working as OGW with banned HM outfit. Their cell phones were seized for analyzing and seizure memo was prepared; and

5. Whereas, the cell phones of these two OGWs were analyzed and report thereof received revealed that the accused namely Tariq

Ahmad Wagay was using whatsapp number of different Pok/Pak groups i.e. Ghazwatal Hind, Tehreek-I-Azadi Kashmir, Musa Lovers, Al-Jihad-Fil-Islam etc; and

6. Whereas, during further investigation it was revealed that these two OGW motivated three individuals namely Mujeeb Altaf Shah S/O Altaf Ahmad R/O Bilal Colony Bijbehara, (2) Shabir Ahmad Wagay S/O Gh. Rasool R/O Sicop Colony Bijbehara and (3) Adnan Shafi Mantoo S/O Mohd Shafi SR/O Goriwan Bijbehara to join the terrorists ranks after getting Rs. 1.80 Lacs from them and planned to snatch Arms / Ammunition from the Police/Security forces so that same could be provided to these newly recruited youths for terrorist activities. These three youths were also called to the Police Station and their statements were recorded U/S 164 Cr.PC which corroborated the case against the above mentioned two OGW's; and

8. Whereas, on the basis of investigation, statement of material witnesses recorded and other evidence collected, the investigating officer has established prima facie case against the accused Tariq Ahmad Wagay S/O Ab. Samad R/O Rahu Anantnag and Asif Ahmad Lone S/O Mohammad Ashraf Lone R/O Pazalpora Bijbehara for commission of offence punishable Under Section 13,18-B, 20 of Unlawful Activities (Prevention) Act, 1967:

9. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other

relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

10. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused persons for the commission of offences punishable under Section 13,18-B, 20 of ULA (P) Act in case FIR No. 36/2018 of Police Station Anantnag.

By order of the Government of Jammu & Kashmir.

Sd/-

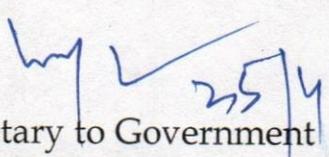
Principal Secretary to Government
Home Department.

No:-Home/Pros/132/2019

Dated:- -04-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Deptt. of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.